

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/372(KB)2019
IA(I.B.C)/200(KB)2024, IA(I.B.C)/18(KB)2024,
IA(I.B.C)/1891(KB)2023, IA(I.B.C)/1892(KB)2023,
IA(I.B.C)/1007(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	SESA INTERNATIONAL LIMITED VS AVANI TOWERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Applicant in IA(I.B.C)/1007(KB)2023
Mr. S.K. Badria, Adv.] IA(I.B.C)/18(KB)2024, IA(I.B.C)/297(KB)2024
Mr. Snehasish Chakraborty, Adv.]

Mr. Ratnako Banerji, Sr. Adv.] For the Applicant in IA(I.B.C)/200(KB)2024
Mr. Kumarjit Banerjee, Adv.]
Ms. Sanchari Chakraborty, Adv.]
Ms. Aadil Naushad, Adv.]

Mr. Jishnu Choudhury, Adv.] For the Resolution Professional
Mr. Shaunak Mitra, Adv.]
Mr. Orijit Chatterjee, Adv.]
Ms. Swati Dalmia, Adv.]
Ms. Neha Sinha, Adv.]
Mr. Jitendar Lohia] RP-in-Person

ORDER

1. Ld. Sr. Counsel/Counsel/Authorised Representative for the parties present.
2. **IA(I.B.C)/200(KB)2024:**
 - a. This IA has been filed by Energy Properties Pvt. Ltd.
 - b. Let the reply affidavit be filed within a period of two weeks.
 - c. List this matter for arguments on **22.02.2024**.

3. IA(I.B.C)/297(KB)2024:

- a.** This IA has been filed by Victory Iron Works Ltd. upon mentioning to take in the days list.
 - b.** We direct the respondent therein to file reply affidavit within a period of two weeks.
 - c.** List this matter for arguments on **22.02.2024**.
4. List the main CP along with rest of the IAs for arguments on **22.02.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)